

- (c) Statement giving reasons for the delay in laying the papers mentioned at (ii) (a) above.

[Placed in Library. See No. L.T. 688/17/19]

I. Notifications of the Ministry of Corporate Affairs

II. Annual Report (2017-18) of PFRDA, New Delhi

III. MoU (2019-20) between Government of India and SPMCIL

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE; AND THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI ANURAG SINGH THAKUR) : Sir, I lay on the Table : —

- I. (A) A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under sub-section (4) of Section 469 of the Companies Act, 2013 :—
- (1) G.S.R. 1218 (E), dated the 19th December, 2018, publishing the Companies (Registration of Charges) Second Amendment Rules, 2018, along with delay Statement.
 - (2) G.S.R. 1219 (E), dated the 19th December, 2018, publishing the Companies (Incorporation) Fourth Amendment Rules, 2018, along with delay Statement.
 - (3) G.S.R. 29 (E), dated the 15th January, 2019, publishing the National Company Law Tribunal (Amendment) Rules, 2019.
 - (4) G.S.R. 42 (E), dated the 22nd January, 2019, publishing the Companies (Acceptance of Deposits) Amendment Rules, 2019.
 - (5) G.S.R. 43 (E), dated the 22nd January, 2019, publishing the Companies (Prospectus and Allotment of Securities) Amendment Rules, 2019.
 - (6) G.S.R. 100 (E), dated the 8th February, 2019, publishing the Companies (Significant Beneficial Owners) Amendment Rules, 2019.
 - (7) G.S.R. 130 (E), dated the 20th February, 2019, publishing the Companies (Prospectus and Allotment of Securities) Second Amendment Rules, 2019.
 - (8) G.S.R. 131 (E), dated the 20th February, 2019, publishing the Companies (Adjudication of Penalties) Amendment Rules, 2019.

- (9) G.S.R. 143 (E), dated the 22nd February, 2019, publishing the Companies (Registration Offices and Fees) Amendment Rules, 2019.
- (10) G.S.R. 144 (E), dated the 22nd February, 2019, publishing the Companies (Incorporation) Amendment Rules, 2019.
- (11) G.S.R. 180 (E), dated the 6th March, 2019, publishing the Companies (Incorporation) Second Amendment Rules, 2019.
- (12) G.S.R. 275 (E), dated the 1st April, 2019, publishing the Companies (Incorporation) Third Amendment Rules, 2019.
- (13) G.S.R. 273 (E), dated the 30th March, 2019, publishing the Companies (Indian Accounting Standards) Amendment Rules, 2019.
- (14) G.S.R. 274 (E), dated the 30th March, 2019, publishing the Companies (Indian Accounting Standards) Second Amendment Rules, 2019.
- (15) G.S.R. 332 (E), dated the 26th April, 2019, publishing the Companies (Incorporation) Fourth Amendment Rules, 2019.
- (16) G.S.R. 329 (E), dated the 25th April, 2019, publishing the Companies (Registration Offices and Fees) Second Amendment Rules, 2019.
- (17) G.S.R. 339 (E), dated the 30th April, 2019, publishing the Companies (Appointment and Qualification of Directors) Amendment Rules, 2019.
- (18) G.S.R. 340 (E), dated the 30th April, 2019, publishing the Companies (Registration Offices and Fees) Third Amendment Rules, 2019.
- (19) G.S.R. 341 (E), dated the 30th April, 2019, publishing the Companies (Acceptance of Deposits) Second Amendment Rules, 2019.
- (20) G.S.R. 342 (E), dated the 30th April, 2019, publishing the Companies (Registration of Charges) Amendment Rules, 2019.
- (21) G.S.R. 350 (E), dated the 8th May, 2019, publishing the Companies (Removal of Names of Companies from the Register of Companies) Amendment Rules, 2019.
- (22) G.S.R. 351 (E), dated the 8th May, 2019, publishing the National Company Law Tribunal (Second Amendment) Rules, 2019.
- (23) G.S.R. 357 (E), dated the 11th May, 2019, publishing the Companies (Incorporation) Fifth Amendment Rules, 2019.

- (24) G.S.R. 368 (E), dated the 16th May, 2019, publishing the Companies (Appointment and Qualification of Directors) Second Amendment Rules, 2019.
- (25) G.S.R. 376 (E), dated the 23rd May, 2019, publishing the Companies (Prospectus and Allotment of Securities) Third Amendment Rules, 2019.
- (26) G.S.R. 377 (E), dated the 23rd May, 2019, publishing the National Financial Reporting Authority (Meeting for Transaction of Business) Rules, 2019.
- (27) G.S.R. 411 (E), dated the 7th June, 2019, publishing the Companies (Incorporation) Sixth Amendment Rules, 2019.

[Placed in Library. *See* No. L.T. 86/17/19]

- B. A copy (in English and Hindi) of the Ministry of Corporate Affairs Notification No. S.O. 6225(E) dated the 20th December, 2018, notifying delegation of certain powers and functions by the Central Government to the Regional Directors at Mumbai, Kolkata, Chennai, New Delhi, Ahmedabad, Hyderabad and Shillong, under sub-section (2) of Section 458 of the Companies Act, 2013, along with delay statement.

[Placed in Library. *See* No. L.T. 87/17/19]

- II. A copy each (in English and Hindi) of the following papers, under sub-section (3) of Section 46 of the Pension Fund Regulatory and Development Authority (PFRDA) Act, 2013:—
 - (a) Annual Report of the Pension Fund Regulatory and Development Authority (PFRDA), New Delhi, for the year 2017-18.
 - (b) Review by Government on the working of the above Authority.

[Placed in Library. *See* No. L.T. 77/17/19]

- III. A copy (in English and Hindi) of the Memorandum of Understanding between the Government of India (Ministry of Finance) and the Security Printing and Minting Corporation of India Limited (SPMCIL), for the year 2019-20.

[Placed in Library. *See* No. L.T. 76/17/19]
